



2026:AHC:40858

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2714 of 2026

Rameshwar Dayal Goswami And 8 Others

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Manish Kumar Kashyap, Virendra Pal Singh
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Virendra Pal Singh, learned counsel for the petitioners and Sri Manish Kumar, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioners is that they are nine in number who had been appointed as Kanisth Lipik on various dates and they have superannuated also, however, they have not been paid promotional pay scale as per the Government order dated 11.08.1983 and 26.04.2006 from the date juniors have been accorded.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioners needs adjudication at the first instance by the third respondent, District Magistrate, Budaun.
5. To such a submission, learned counsel for the petitioners has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioners to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioners strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order.

In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 24, 2026

Ashu

(Vikas Budhwar,J.)